[Shri Dalbir Singh] the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

Calling attention to a

(11) Review by Government on the working of the Company

[Placed in Library See for (i) and (ii) No LT-5580/73]

- II (i) Seventh Annual Report and Accounts of the Engineers India Limit ed, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (11) Review by Government on the working of the Company

[Placed in Librar See for (i) and (ii) No LT-5624/73]

#### STATEMENT RE. FLOOD SITUATION

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA)
SIR, I beg to lay on the Table a Supplementary Statement (in Finglish and Hindi) on the flood situation in the country [Placed in Library See No IT 5513/73]

# CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

Recent unearthing of huge stocks of foodgrains and other essential commodities in certain parts of Delhi

SHRI BHUPESH GUPTA (West Bengal) Sir, I beg to call the attention of the Minister of Agriculture to the recent unearthing of huge stocks of foodgrains cement and vegetable oil in certain parts of Delhi and the measures taken by Government to unearth such stocks for speed distribution among the public

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) Sir the Government have, in the recent past, more than once requested the State Governments and Union Territory Administrations to under take appropriate steps to maintain adequate availability of essential commodities at fair prices. However, in the present

difficult conditions created by high prices and shortage of essential commodities and artificial bottle-necks in the distribution the Government of India have now advised the State Governments and Union Territory administrations to invoke the provisions of the Defence of India Rules 1971 regulating various matters relating essential commodities and to use the powers under the Maintenance of Internal Security Act. 1971 against persons indulging in hoarding blackmarketing and other antisocial activities prejudicial to the mainof essential supplies tenance taken a number of Administration has steps to deal with the situation Resides and scrutinising of checking surprise raids have been intensified to recure the compliance with the various Control Orders relating to essential com-During the last few days, more modities han 100 godowns of the dealers have been raided/checked and certain stocks of foodgrains and other essential commodities have Legal action under the been recovered Defence of Ind a Rules and other relevant ctatutes is being taken

Government are determined to ontinue their efforts to ensure adequate vailability of essential commodities and to secure their equitable distribution at fair prices to the community Government would succeed in this if maximum efforts are mad to ensure higher level of production of these essential commodities ind at the same time strong action is taken against black marketeers etc it is not possible to deal with the menace of black-marketeers and hoarders with the executive efforts alone. There is an urgent need to mobilise public opinion against I would request hon Members to lend a belping hand to the Government in its efforts

[MR DEPUTY CHAIRMAN in the Chair]

SHRI BHUPESH GUPTA Sir I am a little surprised that the statement does not refer to the fact that the recent raids on the 24th and 25th have been initiated and organised by the public and in this case under the auspices of our party under the de hoarding campaign. I am surprised that he has also not mentioned the fact that earlier the Youth Congress had earlier reported to the Civil Supplies Department.

about certain areas where stocks had been hidden and demanded action by the Department. But they did not take any ction. This should be noted in the statement that political parties and the people are moving to de-hoard stocks. They should congratulate and welcome them It is for me to congratulate the Youth Congress. As far as our party is concerned the public knows what they did

Sir, the Government says that it pried an order. But nothing was done. No ict in was taken by the authorities by the Delh. Administration on your instructions and directions. No action was taken by the Civil Supplies Department or other agencies concerned. It was left to the public to act in this matter.

Now is the hon Minister aware thit on the 24th of this month, on last Friday residential areas in Kamla Nagar Shakti N gar and also Jaipuria Mills irea were raided by the members and supporters of tle Communist Party in conducting the dehoarding campaign? Is he aware that stocks were recovered which were hidden in a garrage? There were pulses, gram, sugar and so on The stocks were seized there In the Jaipuria Mill 2562 Communist de hoarding campaigners located 16 godowns in the Jaipuria Mills The mill is closed and another factory has now turned into a godown for hidden stocks. There our members and workers broke open the locks of 5 godowns and discovered 2 lakh bags of pulses and various other things worth about two and a half crores of rupees. Sir. the premises were cardoned off by the volunteers, and then pulses were recovered Why these things were not discovered before and un-Why was it left to nonearthed before? official organizations to find out this thing? The Government should explain this

Then Sir, on the 25th of this month the CPI volunteers and others went and raided 11 godowns in the Anand Parhat area Sarai Rohilla, Madipura and one other area where similar stocks cement and other things in huge quantity were hidden Why were not these seized be-Currently another raid is almost fore? in progress it should start at half past Some more hidden things will twelve This is the result People are But the Government is not acting

Sir, I want to know whether the Civil Supplies Department made any investiga-Sir, on the 24th, after the raid to Which I have made a reference earlier. what the Civil Supplies Department did was that they raided some fair price shops That is all After the big raids were carried out to which I have referred, the Civil Supplies Department called a rice'ing at 7-30 PM and the meeting went on till half past ten at night and the wholesalers were present. They decided to put out a story to cover up their sins that all these things had been discovered by the Civil Supplie Department and the story was given to the Press Except "The Hindustan Times" Sir no paper published this kind of a cock and bull story by the Civil Supplies Department Has there been any investigation into this? Has there been any investigation as to why the Civil Sumplies Department after the raid called a meeting of the wholesalers and deliberateis put out a story of this kind?

Sir, the intensely corrupt department is the Civil Supplies Department and as you know from the papers, the Home Minister had called a meeting late last night and discussed this matter and the Minister in charge or the Councillor in charge of this Department, Mr Bahl is responsible for it Sir, the Civil Supplies Department had not moved in inch all these days after you have given instructions to them Have they been a ked to explain their conduct for their ina tion till we went into action peop e also took and till the Congress some action? Is the honourable Minister aware that about three weeks ago, the Youth Congress people had informed the Executive Councillor, Mr Bahl, who is in charge of the Civil Supplies Department, about an area where in the godowns many things had been hidden After that, Sir, what did the Civil Supplies Department do? The Civil Supplies Department called the wholesalers and gave them the warning and then the things started moving from the hidden stocks and the Youth Congress people went there and stopped them and caught hold of them. Have you taken any action against those officials passed on the information to the wholesalers having got it from the Youth Congress volunteers? Therefore Sir. now the Civil Supplies Department people are

# [Shri Bhupesh Gupta]

trying to regularise by issuing permits which expired eight months earlier! This is another side of it Sir, the Congress workers carried out the raids on some halwai shops in Patel Nagar and there they seized 175 tins of vanaspati and no action has been taken against those people who had hidden these things. Fach tin of vanaspati contained about 16 kgs of vanaspati. The Civil Supplies Department people came and took no action against them

Now Sir the Civil Supplie Department people have announted the prices under the DIR of pulses and various other things which are 40 per cent higher than the prevailing market prices and, again, these things will be sold only through the fair price shops. But they have given higher prices than the prevailing market prices

Then Sir, I come to the auestion of the Have they re examined licensing orders this Order? Sir any wholesaler, under this Order, can stock unlimited quantities for an unlimited period Why should it Pulses and oil-seeds are not at be ro? all covered by this licensing Order again Sir the wholesaler has to inform under the law within 48 hours purchases he makes of anything is not done and this is not done in connivance and collision with the Civil Supplies Department

Another shocking thing has been re vealed and mention should be made of In all the raided places stocks have been found But secret stocks are placed with the nationalised banks and even to the extent of 75 per cent of their value credits have come from the nationalised banks to the wholesalers How is it Sir? Has the Minister taken it up with the authorities concerned as to why the notionalised banks should be financing this kind of a trade? Why should the nationalised banks be giving crores and crores of rupees up to 75 per cent of the value of the stocks to the black trade of the wholesalers? Sir we have already asked and the Ministry is probably aware of one thing The Warehousing Corporation godowns are supposed to be under the FCI and they are meant to give facilities to the agriculturists. It has been found that 90 per cent of these Warehousing

Corporation's godowns have been placed at the disposal of the wholesalers and not Now Sir this is another agriculturists My suggestion, therefore, would be that the stocks in these godowns should be seized at once and raids should be carried out in co-operation with the people and arrests should be made of the concerned persons under the DIR Then Sir the Order should be Foodgrains Licensing changed with a view to preventing evasion and corruption of this kind and statutory rationing should be introduced in Delhi in respect of rice vanaspati silgar and certain other things and there should be an increase in the number of the fair price shops also

Finally, Sir as far as the Civil Supplies Department is concerned, well I want a thorough inquiry into the working of this Department Our opinion is that the Civil Supplies Department is an agency of the wholesalers in Delhi They are taking money Corruption bribery and all kinds of things are rampant there and it is a matter of shame Even Mr Dikshit. Home Minister, is concerned about it The Bahl has Executive Councillor Mr singularly failed to discharge his responsi-Therefore it is a fit case for a thorough investigation as far as the Civil Supplies Department is concerned and we should ask the Government here to take serious action against the Department and to find out from them why they behaved in this manner before and after the raids took place

SHRI ANNASAHEB SHINDE Sir at the outset before I go into the points raised by the hon Member I would like to submit that some of the political workers some belonging to the Youth Congress and some belonging to the CPI did a good work and they deserve to be congratulated. I say this only with one proviso that nobody should take the law nto his hands

SHRI BHUPESH GUPTA When the hidden stocks are there what can you do?

SHRI ANNASAHEB SHINDE I am making a general observation. If they do not take the law into their hands. I would welcome such activity anywhere in any part of the country against hoarders.

SHRI N G GORAY (Maharashtra) li you expect the customers to take up this activity, what is your police for? Are we supposed to do this?

SHRI BHUPESH GUP1A They are taking bribe

SHRI ANNASAHEB SHINDE the framework of law, we welcome such activities against the hoarders and blackmarketeers. The hon Member asked why a reference was not made to some of his party workers Sir the Calling Attention Motion was n t in regard to the raids of 24th alone

SHRI BRUPESH GUPTA On a point of order, Sir I gave it on the 24th The Calling Attention is about the recent uiearthing of huge tocks of foodgrains cement and vegetable oil

SHRI ANNASAHEB SHINDE Let me explain Naturally a number of other So far the raids have also taken place Delhi Administration has raided and checked about 100 godowns in Delhi In fact very large stocks of commodities have been found and counted The counting is still going on and these godowns have been sealed by the Delhi Administration The hon Member wants to know why no action has been taken Of course one arrested and the gentleman has been action against others is being considered Naturally there are certain commodities which are not controlled. Therefore there were no stock limits for those commodities Naturally the question arises whether there is need to fix the stock limits in regaid to commidities which are not con-Ministry's view and trolled Μv Government of India's view is that it is desirable to prescribe the stock limits of all scarce commodities. It is presumed that the State Governments should prescribe the stock limits for various commodities while giving licences to the dealers If the Delhi Administration has not done so. I will advise the Delhi Administration to prescribe the stock limits for all the basic commodities even if they are not controlled because action can be taken against the hoarders under the variou Acts only if stock limits are prescribed

It is very desirable and I welcome the suggestion of the hon Member

Then, ne referred to certain godowns in certain factory premises. Now, the law will take its own course if it is found to be in contravention of any law or order Naturally, action will be taken against anybody who may be responsible for hoarding these commodities

as far as the fixation of prices by the ... clhi Administration is concerned, I saw the controversy in the Press also I can cnly submit, so that if the prices are to be fixed, they should be fixed under the Defence of Ingia Rules We have author tied all the State Governments to tix the prices under the Defence of India Rule, so that if anybody contravenes that order tien action can be taken against him As fir as the pulses case is concerned, the Delhi Administration had not approached us for fixing the prices of pulses. If they approach us, we will help them

SHRI BHUPESH GUPTA Mr Shinde will admit that I talked to him on the 24th night on the telephone. He said that it is for the Delhi Administration We are in Parliament in the Centre and in the Capital of India Yeu know by now how scarcites are created.

SHRI ANNASAHEB SHINDE true that the hon Member was good enough to inform me on the 24th itself and immediately after that I took it up with the Chief Executive Councillor of Del 11 and told him that a very strong action needs to be taken and nobody should be spared if he has contravened the law in the present difficult situation I was only making a limited observation about the fixation of prices of pulses said if the Delhi Administration wants to fix prices under the DIR we will authorise them and we will anction the fixation of such prices It seems that some informal fixation of prices has taken place but there is some controversy about According to the Press reports I think they were fixed a little higher than the market pinces. We will go into that and we will give the necessary advice to the Delhi Administration in regard to that which would help the consumers because [Shri Annasaheb Shinde]

whatever prices are fixed they have to be fixed in the interests of the consumers

As far as nationalised banks are concerned if any nationalised bank has made any advance against commodities for which a statutory limit of stock has been prescribed we will take up the specific case with the Finance Ministry and the Banking Department but if they are credits given to those commodities for which there is no specific stock limit prescribed or over which there is no control, naturally I do not think that the banks can be blamed for that It can be a matter for review of the approach

Then Sir a statement has been made by the hon Member that the godowns of the Watchousing Corporation are being allowed to be used for stocking some of these commodities. I may inform the hon Member and the hon House that a few months earlier when the Food Corporation had very large stocks most of these capacities with the public sector agencies were being utilised by the Food Corporation but when the stocks of the Food Corporation are not there naturally the Warehousing Corporation cannot keep Legally they these capacities unutilised are within their power in allowing these capacities to be utilised but the thing is that these godowns should not be allowed to be used for hoarding commod: ties

SHRI BHUPESH GUPTA They have been caught in that

SHRI ANNASAHEB SHINDF The only thing is if anybody has in contravention of the orders used these godowns we will take due note of the observations made by the hon Member. We will go into the case and investigate the case very specifically.

MR DEPUTY (HAIRMAN Mr. Krishan Kant

SHRI BHUPFSH GUPTA Sir, he has to say something about the Civil Supplies Department. That is why I said that the Home Minister should also come here for answering this. I know your difficulty but

kindly say something about the Civil Supplies Department of Delhi Whatever you pass cannot work so long as that Department is a den of corruption

SHRI BANARSI DAS (Uttai Pradesh) the problem will be solved if you appoint a CPI member as your Adviser

SHRI BHUPESH GUPIA My friend Mr Banar i Das can go if he like Why are you lyinging in the party thing here! I beneve you are an honest man, I have no objection, you go

SHRI KRINHAN KANT (Haryana) The whole cill-attention motion has arisen out of two developments having taken place in Delhi One is action by the political paires Congress and CPI and the second is the recent fixation of prices by Supplies Department of the the Civil Del 11 Administration That is why the confluxersy has arisen It would have been be ter if the Home Minister had also been present here so that they build have told us what action has been taken for deh ido So far only one person has been proceeded against for hoarding. The whole of the DIR and MISA has been used for catching only one per on. This shows the seriousness the Government is The difficulty in attaching to dehoarding the way of the Civil Supplies Department is the wholesalers should be delinked it or is it not a fact that a few days back a delegation led by Mr Maheshwar Dayal and including Mr Baniram Gupta of the Merchants Association All India Grain who have been opposing the foodgrains takeover Mr Ramnarain lain Mr P R Mittal, had gone to the Prime Minister and assured her that they would like to sell toodgrains and other items at fixed rates and at a lower price than the blackmarket price and they wanted to impress upon the Prime Minister how patriotic they had become? And it is with these same persons and in conjunction with them that Mr Bahl gave a radio talk and praised the wholesale dealers for the help they were giving in Delhi It is because of that prices were fixed which were higher than the market price. Is it so or not? I would like the hon Minister to really clarify the whole issue because the reople are being misguided Only one or

two newspapers came out saying how a fraud is being played on the people of Delhi by the Civil Supplies Department and how Mr. Bahl fixed prices higher than the market prices. May I know whether the hon. Minister will say something in reply-and not say that he will advise the Delhi Administration-whether the prices were formally or informally fixed or not. If it was so, what action are they going Is it not time that he advised to take? the Home Minister and the Government Mr Bahl from the of India to remove Civil Supplies Department9 Remove him from the Executive Councillorship or at least remove him from the Civil Supplies Department where the whole "Golemall" has taken place directly with his connivance and with his support.

Another point I would like to raise, besides the points raised by Mr. Bhapesh Gupta, is that at present no profit is fixed either for the retailer or for the whole-If the wholesalers are have said that they will genuine -they open 40 fair price shops in Delhi on a no profit no loss basis -why do they not sell grains at these 40 fair price shops at the wholesale rate, so that the people of Delhi foodgrains, pulses and can get cheaper oilseeds. I would like to know, when he has accepted the suggestion of Mr. Bhupesh Gupta, whether an order will be immedrately issued today itself for including pulses and oilseeds under the essential commodities and for which prices can be fixed under DIR. Then, about the limit of hoarding, may I know whether he will be able to tell us by this evening or by tomorrow as to what will be the limit to keeping stocks by wholesalers and retailers? (Time Bell rings) 1 ast point and I would finish. Now, the foodgrains control order is being taken advantage of. If a foodgrain consignment comes here, for 48 hours you can keep it without telling the Civil Supplies Department Whenever anybody goes to catch hold of hoarders they say that the consignment had come only 12 hours back. So, would you amend foodgrains control order, so that anybody who gets a consignment from outside, viz, from Haryana, UP., Punjab or anywhere else, has to take a licence? He should say that this much stock he is going to have which he is free to move to his house or to his private godown. A change in the order is very essential. Otherwise. I am atraid you will not be able to catch anybody. May I know from the hon. Minister whether the necessary changes in the Essential Commodities Act and in the toodgrains licensing order will be made and, it so, by what time they will be made? He must explain the bad deeds of the Civil Supplies Department and not hush up the matter or only say that he we are advise the State Government or advise the Home Ministry because the Delhi Administration comes under them Mr Bahl must go from the Civil Supplies Department. No enquiry, nothing can be done unless that is done.

SHRI ANNASAHEB SHINDE: Both my Ministry and the Home Ministry and the hon. Home Minister personally have written to the State Governments that all powers under the Essential Commodities Act MISA, Defence of India Rules should be used by the State Governments and Administrations against anti-social State elements. who are indulging in blackmarketing, hoarding, etc. So, the Delhi Administration also falls in the same category and naturally they have all the law. The hon. Member raised the basic issue whether there is need to amend the Essential Commodities Act The Essential Commodities Act is so wide by itself that there are ample powers available hen House itself has enacted the law. And there are ample powers available; necessary orders are available. The orders can be issued by the Delhi Administration and we can give concurrence if they want to make the orders more strict or rigid A number of State Government have been approaching us, and we have been giving them the necessary authority to act under the Essential Commodities Act, the DIR and the MISA.

About limiting of keeping stocks is concerned—particularly, he mentioned the pulses and the oilseeds—both pulses and oilseeds are very important commodities and I will take up with the Delhi Administration the problem of fixing of limits. And this can be done very quickly. The

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# [Shri Annasaheb Shinde]

Delhi Administration should have done it earlier. But even then, I will take it up with them right now. About the fixation of prices, already some prices of certain commodities have been fixed and a public notification has been issued which has been Gazette Extrapublished; in the Delhi ordinary also it has been published. need not go into the details of fixation of whatever prices have been prices. But fixed, they have taken into consideration while fixing the prices, the margin of profit within a reasonable limit. With regard to fixation of prices of other commodities like pulses and others. I think what needs to be done is, nobody should be allowed advantage of that; the to take undue profit margin should be within limits in when the the prevailing circumstances consumers are having so much of hardship because of very high level of prices.

There are certain other political issues which the hon. Member. . .

SHRI KRISHAN KANT: Not political issues. I wanted to know whether such an order was issued about the fixation of prices.

SHRI ANNASAHEB SHINDE: I have said about the order, about the pulses. I have already explained earlier.

I wish to refer to the political issues raised by him while putting some questions, about the removal of somebody and all that, I am sorry, I am not in a position to say anything.

SHRI B. T. KULKARNI (Maharashtra): Wagons coming are not cleared within 24 hours

SHRI ANNASAHEB SHINDE: We will look into it. Under the Essential Commodities Act, the Administration has full powers. They can ask the dealer to report immediately within a stipulated period. But we will examine all this.

SHRI KRISHAN KANT: I wanted two things, firstly, whether the modification required would be done or not and, secondly, whether it is a fact or not that the prices were fixed. You cannot remove Mr. Behl. How can you advise the Minisuy? You cannot. Have you come to know about it?

SHRI ANNASAHEB SHINDE: Officially we have not got any document about it is read in the papers that such prices were fixed where they were higher than the market prices. Since he has raised the matter, we will discuss and for fixing them under the DIR they have to approach us. They have not approached us formally as I said while replying to the hon. Shri Bhupesh Gupta.

SHRI NIREN GHOSH (West Bengal): Is it not a fact that whatever the Ministers have so far replied to the queries of the few Members that it is simply whitewashing the entire affair? I want to say: Because of your policy, the Congress Government's policy, you are encouraging this pince rise, hoarding, cornering and everything. And now you say that under the Essential Commodities Act. the State Governments have been advised to take action. May I also know further whether these blackmarketeers. speculators and these big wholesalers and traders had not financed your party so that you are completely in their grip? Is it not a fact that 90,000 quintals were unearthed in the chamber or godown of Mr. Modi in Delhi itself? And was he not let off because he is supposed to have donated twenty lakhs and somebody very high in the Cabinet is supposed to have taken it? Here are the figures. It is astounding.

Dal arhar, wholesale rate of pulses in Delhi pei kilogram -August 18— Rs. 1.45. August 21—Rs. 1.40, August 23—Rs. 1.40 August 24—Rs. 1.40.

But the retail price fixed by Mr. O. P. Behl, the Executive Councillor, in consultation with the wholesaler, is Rs. 2.10.

MR. DEPUTY CHAIRMAN: Mr. Niren Ghose, you cannot be reading all the prices.

SHRI NIREN GHOSH: I am not reading everything. Dal Moong retail price is Rs. 2.05 and price fixed by Mr. O. P. Behl is Rs. 2.20. Dal Masoor Rs 1.75 and price fixed is Rs. 1.95. Kabuli Chana Rs. 1.80 fixed at Rs. 2.40. . .

MR. DEPUTY CHAIRMAN. That will do.

SHRI NIREN GHOSH... and so on. So the All India grain merchants and the Delhi Administration have entered into this unholy alliance. Is not the Administration under the direct control and suzerainty of the Central Government" Has it not appeared today in the press that Home Minister, Mr Dikshit, 18 supposed to have held some high level consultations? We do not know what has transpired Will you tell us whether you will put all these wholesale traders who are supposed to have cheated in this way behind the bar and if you yourself cannot, then give an assurance on the floor of the House that you have advised the Home Ministry to do so and then let us know whether they have accepted your advice or not.

Sir, the D.I.R and the M.I.S.A. are used to suppress political opponents and not the hoarders and blackmarketeers etc. you have used it against the blackmarketeer anywhere, please do tell us a single name where a top blackmaketeer has been arrested under the D.I.R. or the M.I.S.A. You catch only small fries dealing in thousands of rupees but you do not touch those who are making crores and cores of rupees out of these 90,000 quintals. It is your Government who is responsible for this. You have let them off. Now let us know here and now whether you will seize the stocks at least of the wholesalers of Delhi which is the subject matter of the notice If you cannot do that, are you prepared to seize the hoarded stocks of essential commodities and pulses wherever possible? Let them unearth the stocks. They know where the stocks are. You have to enlist just the public co-operation and they will help vou. I am sorry if the public helps you your police adopts reppressive measures against them In this way by your white-washing talks you are simply encouraging hoarding-dehoarding alliance. You are responsible for all this (Time Bell rings,) You have to clarify your position before the House.

SHRI ANNASAHEB SHINDF: I am sorry the hon'ble friend sees politics in everything. Whatever may be the good

points or the failures of the Delhi Administration, what has happened recently is generally known. You know what are the contributory factors which have led to place rise. The hon'ble Member feels that it is my party's responsibility. I have explained on a number of occasions the setback in the economy, the deficit financing which has been resorted to

श्री जगदम्बी प्रसाद यादव (विहार): गासन मे तो आप की पार्टी है, तो फिर कौन पार्टी जिम्मेवार होगी?

SHRI ANNASAHEB SHINDE: the drought conditions and particularly the setback in agricultural production. These are some of the factors which led to the setback in our economy. Fortunately, Sir, now the crop prospects are brightening because of good monsoon.

The hon'ble Member has raised the issue of fixation of prices, the point which was ruised by hon'ble Shri Bhupesh Gupta and Shri Krishan Kant. About the fixation of price of pulses, as I said earlier, we will go into this. We find that some formal and informal fixation was done. We will the truth. find out what was But my latest information is that in the Delhi market also, as a result of a good monsoon and favourable crop conditions, the prices of foodgrains have generally shown an easy trend in the last one month. Fall in prices per quintal has been noticeable in the case of moong, Rs. 30; barley, Rs. 28: bajra, Rs. 18; urad, Rs 17. A fall of was noticed in rice, Rs. 15 per quintal moong, urad and arhar. So, there is a downward trend. The Delhi Administration must be very careful in fixing the prices. We should not give any undue advantage to anybody Regarding the specific point, as I said earlier, we will get in touch with the Delhi Administration.

The hon, Member made an observation that we are not using MISA and DIR against the hoarders and anti-social elements. As far as DIR is concerned, the Government of India addressed recently, only three weeks back, a communication to all the State Governments. I have a long list of States. Even before that, the MISA has been used against the anti-social elements.

SHR) NIREN GHOSH. I want a simple top speculator who has been detained under the MISA? We demand scrapping of the MISA. We demand withdrawal of DIR Ordinary laws can take care of these things. But since you say you are using the MISA and DIR, can you point one single top, man who has been held, who deals in crores?

SHRI ANNASAHEB SHINDE I do not know what he means by "top", but I can only say that in a number of States, MISA and DIR are being used against these elements

SHRI NIREN GHOSH Only against the small fry

SHRI ANNASAHEB SHINDE We would like the State Governments to use very effective weapons against the economic offenders (Interruption) I am sorry because the hon Member has prejudice, and he looks at all issues through particular spectacles it is very difficult to satisty him. But as far as Government's policy is concerned, we will take very strong action against these economic offenders under the DIR and the MISA.

श्री नवल किशोर (उत्तर प्रदेश) श्रीमन, जो जवाब हमारे शिन्दे साहव ने दिया उससे मुझे वडी मायुसी हुई। ग्रसली बात यह है कि शिन्दे साहब के काब के बाहर देश की हालत चली गई है। खाद्यान्न की स्थिति ग्रापके काव के बाहर हो चकी है। ग्रापने बधार दी भपेश ग'ना को, दीजिए मझे कोई शिकायत नहीं है कि स्राप जिननी भी बधाई दे क्योंकि आपकी साठगाठ है। मै तो केवल यह कहना चाहता ह कि इससे ज्यादा शर्म की बात **क** 🏗 सकती ह स्रापकी गवर्नमें ह के जिए कि इतनी बड़ी मञीनरी ग्रौर तमाम पलिस होने पर भी स्राप क्छ नही वर पारो स्रीर मी० पी० स्राइ० प्रौर काग्रेस वा जलस जिसका भी एक प्रकार सेसी० पी० आड० ही समझ लीजिए — सब कुछ कर रहा है। क्या ग्राप यह मोच रहे है कि ग्राप ग्रानी पुलिस को विदड़ा रुक्ते सी० पी० ग्राड० को दे दे ?

श्राप यह जो ड्रामा तर रहे हैं वनाउवेस के साथ इससे कोई फायदा होने वाला नहीं है। श्रापने वहां कि विद इन दि फ्रेमवर्क श्राफ दि ला हाना चाहिए। श्रापको पना है वि यम्बर में शिवमना ने किया श्रौर जब भोपाल में हुना, बाजार में लोग पुस गये तो उन्होंने कहां कि हमारे श्रादमी उनम नहीं है। जब इस तरह की चीजे हागी तो विद इन दि फ्रेमय के श्राफ ला नहीं हो सकती।

स्रापने कहा कि दो तीन हफते हुए म्टेट गवर्नमेटस को आईर दिए गये है कि डी० ग्राइ० ग्रार० श्रौर 'गीमा' का इस्तेमाल हो। मैं यह जानना चाहगा कि दिल्ती में या किसी भी म्टेर मे या यनियन टैरिटरी मे कितन लागी को इसके अन्तर्गत गिरफतार किया गया। जहा तक मुझे मालुम हे दिल्ली मे केवल एक केस हुआ डी० आइ० आर० के ग्रन्दर। ग्रमली चीज यह है कि शापकी प्रोक्यारमेट प्राटम इतनी कम थी कि जिसके कारण 25 परमेट ही णाक्योरमेट हा पाया है। इतना आप इपोट पर रहे है स्रोर वह भी बहुत बाद मे। ब्राज पुगफली ग्रीर सोयाबीन के दाम बढ़न जा रहे है, ग्राप कुछ कटोल नहीं कर पा रहे है। मै जानना चाहना ह कि डी० ग्राइ० ग्रार० का इस्तेमाल जो स्रापने कर्ष्ट स्नाफिशियलम है. जिनकी कनाइवेश से ये बेहदगी होती है, जो भ्राप्ट है, उनके खिलाफ भो करेगे<sup>?</sup> श्राज फाइनेस की इतनी रमी है भ्रोर दा हजार टन प्रनाज

केवल आपके म्रादाबाद मे पानी मे भीगकर सड गया। मै नही जानता कि जो स्राप स्रनाज देते है राशन शाप्स के नाम से, वह 90 परसेट होता है या 10 परसेट उसमे ग्रडल्ट्रेशन होता है।

ग्रभी ग्रखबार मे ग्राया था--जैसा ग्रापके कपूर साहब ने कहा--पनाब मे 75 परसेट एडल्टरेशन उडीसा में 45 परसेट एडल्टरेशन है। दूसरी स्टेट्स क ग्राक्डे नहीं दिए थे। जब ग्रापने कन्टोल कर दिया था कि सिवाय गवर्नमेट के कोई खरीद नही सकेगा तो ये स्टाक कहा से आग? इसके माने यह है कि गापका सूपरवीजन भ्रौर कन्टोल निकामा था।

भ्रापने दाल की बात कही। चने पर कन्ट्रोल नही, उडद पर कन्ट्रोल नही, फिर भ्राप दालों की कीमतो पर कैसे वन्ट्रोल करेगे, यह बात मेरी समझ मे नही ग्राई।

एक बात मै यह जानना चाउता ह कि कितना स्टाक ग्रापने सीज विया, कितना भृषेश गृप्त की पार्टी ने सीज किया, कितना युथ काग्रेस ने सीज रिया स्रोर मिविल मप्लाईज डिपार्टमेट कितना सीज किया है<sup>?</sup> दसी प्रतार से जो एडल्टरेशन करते है. जो स्प्रक करते है उनमें से कितनों को स्रापने मीसा के ग्रम्दर प₁ड कर भेजा है<sup>?</sup>

श्रीमन, मेरी यह ग्रादन नहीं है कि मै वीप बाते किया करू। प्राज जिसके एन्टी एडल्टरेशन कमेटी मे, नन्दा जी चेयरमैन है, त्रापकी काग्रेस के युपी के एम पी ने यह चार्ज लगाया कि सिर्फ एक एडल्टरेटर ने दीक्षित जी को डेट करोड रुपया काग्रेस के चुनाव फड के लिए दिया ग्रौर उन्होने 11-10 RSS/ND/73

नन्दा जी से कहा कि ग्रगर ग्रापके श्रन्दर इन्क्वायरी कराने <mark>की हिम्</mark>मत हो तो मै ग्रापको सबत द्गा। यह मैने नही कहा, श्रापकी पार्टी के एक श्रादमी ने कहा।

सीता**राम केसरी** (बिहार): श्री किमने कहा।

श्री नवल किशोर: मिस्टर एम एन मिश्र ग्राफ उवर प्रदेश।

श्री सीताराम केसरी: क्या कहा?

श्री नवल किशोर जो मै रहा ह।

SHRI ANNASAHEB SHINDE only say that the hon Member should not make any statement unless he has got his wn evidence to prove it He is a very senior Member I do not think he should make any baseless statement unless he has evidence

SHRI NAWAL KISHORE Excuse me for one thing You are a Minister I take myself as much responsible as you are or anybody else in the House ग्राप बडी बडी बाने करने है लेकिन ग्राप सिर्फ छोटे छोटे श्रादिमयो को पकड पाते है, मगर जो मेनुफेक्चरर्स है जो बड़े बड़े कुलक्स है, जो बडे बडे स्टाकिस्ट्स है उनमे से किसी को पकड नही पाते है। ग्रभी मिस्टर घोष ने मोदी के रेस के बारे मे कहा, जिसमे श्राप जिन्दा मक्खी को निगल श्राप इस सब की जड मे जाइए. वैसे कछ होगा नही।

SHRI ANNASAHEB SHINDE Sir, the non Membei is a very senior Member I really do not know why he was unlappy because Shii Bhupesh Gupta raised some issue of public importance And I am sorry to say that with such a public career, the hon Member is not in a position to appreciate any measure of social reform or giving protection to the consumer Price

[Shri Annasaheb Shinde]

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resistance movement can never be successful without the cooperation of non-officials who are genuinely interested in it Therefore I do not understand why the hon Member should be so prejudiced because non-official cooperation to such a In fact, I would appeal to the campaign good sense of the hon. Member that his Party should also cooperate with us in such a campaign and we will compliment if his Party does the same

SHRI NAWAL KISHORE We can give constructive cooperation but not this rowdy way of cooperation

SHRI ANNASAHEB SHINDE In this House we have political differences We have people with different shades of opinion If somebody raises an issue of public importance, why should the hon Member be unhappy about it. I do not understand this attitude.

Sir, the hon Members have raised many issues-adulteration import, procurement and so on I do not think this can really come up here As far as this Calling Attention Notice is concerned, I can only say that the Government of India has discussed with the State Governments, and the Government of India and the Home Minister personally have written to the State Governments that . . .

SHRI NIREN GHOSH What is the use of writing when your Governments are all in collusion with hoarders and blackmarketeers?

SHRI ANNASAHEB SHINDE: we. want effective use of the MISA and the DIR against economic offenders and vith due notice it should be possible, though in Delhi it is true that action is taken against one person (Interruption) but in the States, a very large number of persons have been hauled up and a number of actions have taken place. One may differ perhaps he was a small person or a big person But for the first time a very large number of actions are being taken against economic offenders under the DIR and the MISA

श्री जगदीश प्रसाद माथर (राजस्थान): श्रापन बनाया कि लगभग मौ गोडाउन्म पर छापे मारे है। 'ती भारदवाज जो मिवल सप्लाई कमिश्नर है उन्होने 92 बनाये ग्रीर उनना नहना है कि 79 हा हमने स्टाक वरिफिकेशन कर लिया है। में यह जानना चाहगा कि जिन का स्टाव वेरिफिकेशन उन्होने कर लिया है उनमे कितने ऐसे केसेज है जिन के सम्बन्ध में चालान किये जा सकते है। इसके बारे मे ग्रगर ग्राप सारे सदन को सुत्रना दे तो ज्यादा ग्रच्छा रहेगा। मस्य मट्टा के बारे मे ग्राप बिल्कल होम मिनिस्ट्री पर डाल कर चलना चाहते है। जहा तक दालो की कीमतो का सवाल हे यह बात बिल्कल सही है कि अच्छी यर्पा होने के कारण चीजों के दाम सारे देश में गिरने प्रारम्भ हये है और ऐसे समय मे अगर मि॰ बहुल चीजो के दाम ऊचे बाधते है न्नौर दिल्ली मे जो मेट्रोपोलिटन कौसिल का सेक्रेटेरिसट है उसके ग्रन्दर **ग्रगर** पत्रकारो को व्यापारियो ग्रौर दिल्ली ऐडमिनिस्ट्रेशन की स्रोर में लिस्ट प्रकाशित की जानी है स्रोर वह बाटी जाती है ग्रौर चकि यह मामला ग्रखबारो मे श्रा गया श्रीर इसके कारण ग्रगर मि० बहल इन्कार करते ह तो इस मामले को बेवल प्राप श्रपनी पार्टी का मामल / बना कर के न दवा दे। मै इसको पोलि-टिकल इब्स् के नाते से नहीं कहना चाहना ह। में इसलिए इसे कहना चाहता ह कि ग्रगर दिल्ली के ग्रन्दर सब से पहले किसी वे खिलाफ डी० ग्राई० ग्रार० ग्रप्लाई करना चाहिए ग्राज के दिन तो मि० बहल के खिलाफ करना चाहिये जिन्होंने राजन के मामले मे वगलिंग की है। जब से मि० बहल यहा के सिविल सप्लाई के कोसिलर

बने ह तब से श्राप देखिये कि राशन कार्डस के मामले मे क्या हुआ है। अगस्त 1972 में दिल्ली में राशन कार्डम के माढे 45 लाख यनिट्स थे. लेकिन छे महीने के अन्दर फरवरी, 1973 मे 54 लाख यनिटम हो गये। छे महीने के अन्दर क्या दिल्ली की पापूलशन इतनी बढ गई। इतनी पापुलेशन नही के किन मि० बहल ने जानवझ कर प्रकार की योजना बनाई कि इसी काल में उन्होंने दिल्ली के ग्रन्दर ढाई मौ दुकाने काग्रेम के कार्यकर्ताश्रो को प्रलाट की। जब इसकी शिकायन जनवरी के महीन में हमने ले० गवर्नर से की तो ले० गवर्नर ने दिल्ली के मैजिस्ट्रेट को इस बात की जाच करने के लिए नियुक्त किया कि दिल्ली मे जो 15 जोन्स है उनमे कितने बोगस कार्डस है। डिस्टिक्ट मैजिस्ट्रेट जोन्म की जाच की ग्रीर नौ जोन्ग की जाच करने मे उनको छे बोगस राजन कार्डस मिले। ढाई सौ काग्रेस दकाने जो दिल्ली के ग्रन्दर कार्यकर्ताम्रा को मि० बहल ने म्रलाट की उनपुर ये राशन कार्डस रजिस्टर्ड थे। (Interruptions).

आप जरा शान रहिये। स्राप मेरी बात सून लीजिये। मत्री महोदय मेरी बात का जवाब दे देगे। स्राप को राशन की दुकान नहीं मिली, इस री मझे जान-कारी है। लेकिन भ्राप को सुपर बाजार मिला हम्रा है। वहा पर भी बढा घोटाला हो रहा है। (Interruptions).

एस सम्बन्ध मे मेरी यह जानकारी है कि बाकी जो छे जोन्स प्रन्दर चेकिंग करने की दुष्टी से श्रीमान जो होम मिनिस्टर पाम ऐप्रोच किया गया ग्रौर बाकी छे

जोन्स मे जांच करना बन्द करवा दिया गया। {जब नौ जोन्स मे जाच की गई तो बाकी छे जोन्स में क्यो नहीं जाच की गई। मै मत्री महोदय से चाहुगा कि डी० एम० ने जो रिपोर्ट दी है वह होम मिनिस्ट्री के पास है या श्राप के पास है। यह सिविल सप्लाई के मामले की रिपोर्ट है, इस लिए इसे ग्राप के पास ग्राना चाहिए था। डी० एम० की रिपोर्ट ग्राप प्रकाशित क्यो नहीं करते है ताकि मारी बाते सामने ग्रा जाय। ग्राज नौ हजार क्विटल चीनी श्री उ 60 हजार क्विटल गेह जो बोगम कार्डम पर दिया जाता है, वह इन ढाई मौ इकानदारो हारा ब्लैक किया जाता ह। उसका सारा प्राफिट बहल साहब है जिन्होंने ढाई सौ के पास जाता दूकाने अलाट की है या कहा यह मै नही कह मकता, लेकिन इतना बिल्कल त्रिलयर कट केस है कि ना हजार क्विटल चीनी ग्रौर 60 हजार क्विटल गेह बोगस राशन कार्डम पर दिया जाता है। स्राप कहते है कि यह पोलिटिकल इश्य नही है। ग्रापने कहा कि जो लोग होर्डिंग करते है, ब्लैक-मार्केटिंग करते है उनके विरुद्ध डी० म्राई० म्रार० का उपयोग होना चाहिये, , लेकिन क्या दिल्ली के डिस्ट्क्ट मैजिस्ट्रेट की रिपोर्ट सिद्ध नहीं करती कि दिल्ली क ग्रन्दर जो घोटाला किया है। मि० बहल ने किया है। शिन्दे साहब, ग्रगर ग्राप ईमानदार है ग्रौर दावा करते है कि जिन्होंने ऐसा किया है वे डी० म्राई० ग्रार० मे पकडे जायेंगे। तो **म्रा**प कि दिल्ली कीजिए ग्रदर एहला डी० ग्राई० ग्रार० वन केस मिस्टर बहल के खिलाफ रजिस्टर किया जाय।

MR DEPUTY CHAIRMAN: You are repeating

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SHRI ANNASAHEB SHINDE: I do not think that while looking into the problems of anti-hoarding or dehoarding measures we should concentrate on individuals. On merit one can be right or wrong and on that basis one can take a view For instance, the hon Member has made a statement that some profit is going to a particular person, I do not think we should make such charges As far as ration cards are concerned, he has made a statement and it is well known that the problem of bogus cards is very serious In fact, there are many temptations under the present situation. . .

श्री बनारसी दास: ग्राप के डिपार्ट-मेट ग्रौर इस्पेक्टर्स के सहयोग के बिना बोगस राशन कार्डस कैसे बन सकते है ? अगर फड इस्पेक्टर वेरीफाई न करे तो राशन कार्ड कैसे बनेगा? इस लिए जो भ्राप के सिविल सप्लाई के लोग है उन के खिलाफ भ्राप इस डी० ग्राई० ग्रार० का इस्तेमाल करे तभी चलेगा यह तो बाड खा रही ह खेत को। वही हिसाब हो रहा है।

SHRI ANNASAHEB SHINDE: I can only say that as far as we are concerned, we have requested all the State Governments to eliminate these bogus cards

श्री बनारसी दास: कही ऐक्ट ऐक्शन लिया है ग्राप ने ? बोगस कार्ड बनाने वालो के खिलाफ भ्राप न कही ऐक्शन लिया है <sup>?</sup> किसी स्टेट मे ग्राप ने ऐक्शन लिया है। दिल्ली मे ग्रगर ग्राप सिविल सप्लाई डिपार्टमेट के स्टाफ के खिलाफ जाच कराये तो ग्राप को पता चलेगा। श्राप ने उन को ताकत दे कर लुटने का मौका दिया है। ग्राज दिल्ली में 6 लाख बोगम राशन कार्डस है। तो मै म्राप से एइयोरेस चाहता ह कि ग्राप ऐसे लोगों को बद करे कि जिन्होंने ग्राज बोगस राशन कार्डस बनवा रखे है।

SHRI ANNASAHEB SHINDE. In a number of States, bogus cards have identified In Delhi also

श्री बनारसी दास: दिल्ली मे क्या म्राप यह ऐक्शन लेने जा रह है। क्या ग्राप एस लागों को बद करेंगे।

matter of Urgent

Public Importance

SHRI ANNASAHEB SHINDE, I have not yielded. I was replying to the hon. Memver As far as the elimination of bogus carus is conceined, Delhi Administration is continuing the campaign and nowhere the campaign has been stopped. We will ask them to vigorously continue this because it creates distortion in the distribution machinery and lot of valuable foodgrains which should go to the needy people are going to undesirable channels. As far as this aspect is concerned, I am one with the hon Member Bogus cards have got to be eliminated and the process of elimination has to be continued all along consistently Again the hon Member has brought in politics and said that some shops have been given to Congress workers One can say that when Jan Sangh was in power, they were giving shops to Jan Sangh workers As far as my view is concerned and as far as my Ministry is concerned fair price shops should not be given to private individuals. They should be given to co-operatives and if they are not there, they should be given on merit and no favouritism should be shown That is my advice to Delhi Administration We should not make allegations without any evidence or any basis for making such allegations

श्री मान सिंह वर्मा (उत्तर प्रदेश) यह आप कह सकते हो तो कहिये न।

SHRI ANNASAHEB SHINDE matters do not come to us Regarding price of pulses, I have already replied But if Delhi Administration approach us in fixing prices, we will authorise them and give necessary powers

श्री रणबीर सिह (हरियाणा) यह काम वर्मा जी को दे दीजिए।

श्री जगदीश प्रसाद माथर जांच के बारे मे ग्राप क्या कह रहे है जो कि रोक दी गयी है?

SHRI ANNASAHEB SHINDE. I have made the statement that it will be continued

SHRI K CHANDRASEKHARAN (Kerala) Delhi for once represents the rest of the country and reflects what is happening in the country and what is not being done by the Government of the country

Sii, the question is to an extent misleading and the answer that has been provided by the hon Minister is also to that extent misleading because the basic factor as to how there is scarcity and how this sort of irregularities are being resorted to by unsocial elements is completely missed in the question and is completely therefore missed in the answer provided by the hon Minister Sir, the answer given by the honourable Minister to the question that was posed is rather apologetic in that he admits the failures of the Government and it was rather astounding to hear that encouragement may be given to the political parties and other persons in the country to take over to the extent, as the honourable Minister put it, it is not outside the law, the functions of the Government and the functions of the administrator Sir Government is trying to find scapegoats for its failures and is trying to provide alibis and we find, Sir, that a situation is being created in the country and in Delhi in particular as if the Government are not at fault and only the anti-social taking the law into their elements are hands Sir, the basic question that the Government would have to answer is how there is scarcity in foodgrains, in cement, vege table oil, etc It may be said, Sir that cement is by and large in the private sector and the distribution of cement is in the private sector Fertilizers are by and large in the public sector, but the distribution of fertilizers is by and large in sector Take, for example the private Steel is produced in the sector and that public sector is also distributing steel

MR DEPUTY CHAIRMAN You confine yourself to the foodgrains only

SHRIK CHANDRASEKHARAN But in steel also there is scarcity I would therefore suggest to the honourable M1nister to go into the basic factors in regard to the Government policy which is wrong The prices of foodstuffs which the Go/ernment can control and should control are not being controlled at all The price of petrol, the price of diesel, transpor charges and what not are being increased and if this sort of increase goes on, certainly there will be an increase in the price of the essential commodities and whenever there is an increase in the price of essential commodities, this sort of practice by the anti-social elements in the country is bound to take place I would, theretore, suggest a basic approach to the entire problem

matter of Urgent

Public Importance

SARI ANNASAHEB SHINDE only say, when the honourable Member is referring to the basic approach, that he is right I cannot agree with him when he say that the Government is trying to find scal egoats and 1 am not in a position really to understand him For the present econon ic ills the reasons are very well known As I mentioned earlier, there are some econon ic factors and there has been some setbacks in agricultural production and all that But, Sir, basically I agree with the sentiments of the honourable Member that disaribation is a very important function, distrib ition of the essential commodities to the community But ultimately it depends upon production and having proper machiner and public co-operation, etc. Now, Sir, Government is not trying to find scal egoats Because some anti-social elemerts are taking advantage of the present diffi ult situation and the Government has to take some action against such antioutle elements under the laws which are he disposal of the Government of Ind a and the Government of India's approach would be with the co-operation of the people and the honourable Members and the various political parties. Let us first try to tide over the current economic situation and I have full confidence that the present set backs in the economy and in the agricultural sector in particular would go away because we have a good monsoon and many of these difficulties are likely to be over within the next one or two months

SHRI S G SARDESAI (Maharashtra) Sir, most of the honourable Members who

## [Shri S S. Saidesai]

nave raised this question before me have empi asised the question of implementa tion about which I do not want to speak because the honourable Minister himself has agreed that all sorts of abuses exist in the actual implementation of the various tules and regulations, orders, etc., passed by them and so on and so forth But, Sir, would very strongly urge upon the Minister to understand and to realise the exuemely self-contradictory and inconsistent positions which he himself has taken For instance, in his very first reply he has said that he congratulated the Youth Congress volunteers and the memoers of the Communist party for the recent work which they have done and, at the same time, he said that he would not like them to take the law into their own hands Does he know what they actually did? I want to be very trank about it You have to know about it They have taken the law into their hands You cannot go on congratulating them

SHRI MAN SINGH VARMA They have played havoc

SHRI S G SARDESAl For a long time they went on informing the Civil Supplies Department the Police and every administrative officer that godowns are here, stocks are here, please go and take possession For weeks and weeks and weeks the Administration did nothing Then they said publicly. We will take out a demonstration, a procession we will go there in a disciplined fashion, in a peaceful fashion in a non violent fashion, the godowns are nere, the locks are here, we will go there and open the locks and we will hand over the stocks to the Government to sell them at controlled prices This also they said publicly and this is precisely what they did in the end The police went with them Now what else could they have done? I am sorry I can't understand They informed the Administration in advance, they said that they won't commit violence they wont loot They stuck to their words They opened the locks and handed over the stocks Technically they committed a breach of the law And we are proud that they committed a breach of law What I want to noint out is that you can't eat the and have it at the same time you cannot go on congratulating them for this and also denounce the breach of law So you should understand this But in the given situation, without a technical breach of problem could not have been law the solved The Administration knew this You don't take possession of the stocks You don't sell them at controlled price You say that you do not know whether stocks are there Unless the lock is broken open how do you prove that stocks are there? So to prove that stocks are there, the lock has to be broken open So I would like to tell the Minister that for goodness sake if you mean it say it if you don't mean it, don't say it

I go a step further. That is with regard to the rules and regulations about the fixation of prices. What has happened in What has happened in Bombay! During the last three months prices have been constantly rising the profiteers, the noarders and all such people have been raising prices A certain gentleman A suls edible oil at, let us say. Rs 5 a kilo B sells it to C at Rs 6 C' sells it to D at Rs 7 D sells it to E' at Rs 8 or Rs 9 or Rs 10 The final retailer in Delhi or Bombay says that he purchased it from the preceding seller at Rs 10 1 kilo So, with 10% profit he has to sell it at Rs 11 a kilo Now if this is going to be permitted then you have to that Rs 10 a kilo is the proper admit place The last man who sells it at Rs 10 a kilo has himself purchased at Rs 900 a kilo Are vou going to permit it? This is what happened in Bombay This is what is being done in Delhi Unless you come forward and say that even though they may incur losses this stock must sell at Rs 6 a kilo, you cannot solve the problem otherwise the last man has truly got a defence saying that from the preceding person he purchased at Rs 9 a kilo and that is why he has to sell it at Rs 10 a kilo This is what happened in Delhi This is the latest explanation of prices

Now the last point That is with regard to stocks. What is the formal position? Whatever the Government does in accordance with the existing rules you cannot prosecute them I am pointing out this thing. From the purely legalistic point of view what is the position of wholesalers? Their position is that the Government says

that if their stocks are above a certain quantity they have to inform the Government within 48 hours All right They inform them or subsequently they make new kinds of statements that they were informed So far as pulses and some of these commodities are concerned, today it is not illegal in Delhi even if you keep 100,000 quintals of dals. The only thing is that you have to inform the Government It is very funny If you inform the Government, then there is no rule as to whom you are going to sell it and at what price you are going to sell it. This is your order as it stands on paper This is your implementation today It is shocking I am going into the formal position as it stands on paper You may say. Oh! we have asked the officers to be strict But if one is to function withframework of vour orders, then in the nothing can be done If prices are to be fixed, they have to be fixed at the prices which were prevailing six months earlier If hoarded stocks are there, they have to be taken over (Time bell rings) Please do not go on repating that we want to be strict I hope I have made myself clear

SHRI ANNASAHEB SHINDE I am sorry I am not in a position to agree with the hon Member when he said that I have taken contradictory positions I have congratulated the workers for taking initiative within the framework of law I cannot concede this point to the hon Member He cannot charge that it is contradictory. It is my firm conviction that in a situation like ours, if a particular framework of law is not observed, then nothing can be done

SHRIS G SARDESAI Here it was a case essentially of law enforcement

SHRI ANNASAHEB SHINDE I am not passing judgment as far as Delhi is concerned Mr Sardesai took a general position What I may saying is that in the present set of circumstances taking law into the hands would only add to the hardships of the common people. It will not help them in any way

SHRI S G SARDESAI What did you congratulate them for?

SHRI ANNASAHEB SHINDE Sir, in the present set of circumstances, we stand for the fixation of prices We have delegated powers under the DIR I can concede the point that no profiteering should be allowed while fixing the prices. But it is not easy The hon Member made a statement that prices of edible oils should be fixed at Rs 6 But there has been a shortfall in the production of groundnut Edible oils are not available There is a wide gap between the demand and supply. The Government has no stock of its own Therefore, we have to fix the prices at a realistic level. Of course. we cannot allow the parties to have undue profiteering But in a free market economy this factor becomes very complicated

SHRIS G SARDESAI I gave the instance of A selling to B and B selling to C and finally it sells at Rs 11 Where would you stop this chain?

SHRI ANNASAHEB SHINDE The supplies to the community should not be affected and the commodities should be easily available Our intention is to fix the prices at a level at which the anti-social elements are not allowed to have undue advantage of the difficulties of the people

SHRI S G SARDESAI: You are evading the question

SHRI ANNASAHEB SHINDE the main thing is the groundnut. The hon Member said that the price of edible oils should be fixed at Rs 6 But the prices are expected to go even below Rs after a few months because the production of groundnut is likely to be very good I share the sentiments that implementation is important. But at the same time we have to protect the interests of the consumers

श्री नागेश्वर प्रसाद शाही (उत्तर श्रीमन, होईर्म के सम्बन्ध मे. जपाखोरों के सम्बन्ध मे प्रधान ने कई बार कहा है कि ये जमाखोर मरकार की नीतियों को ग्रमफल बनाने में जागरूक है भ्रौर भ्रमफल बनाने की कोशिश कर रहे है। कांग्रेस

नेतास्रो ने भी बहुत बार कहा है कि ये जमाखोर सरकार की खाद्य नीति को. समाजवादी नीति को ग्रौर गल्ले के व्यापार के राष्ट्रीयकरण की नीति को ग्रसफल बनाने की कोशिश कर रहे है। इन सारी बानो के कहने के बावज़द भ्रौर उनको कन्ट्रोल करने के लिए डी म्राई म्रार लाग करने के बावजद मत्री जी की नाक के नीचे दिल्ली शहर मे ये होर्डर्म कई लाख रुपए का गल्ला. खाने का तेल, सीमेट अपने गीदामो में छिपा कर रखे हुए है। सरकारी मशीनरी कोई कार्यवाही नही कर रही है भ्रौर इस बात का इन्तजार किया गया कि कम्युनिस्ट पार्टी के लोग जाकर उन गोदामो को घेरे, तुफान करे, मत्री जी के शब्दों में ला एड ग्रार्डर को श्रपने हाथ मे ले। क्या यह इस बात का सब्त नही है कि

श्री मानसिंह वर्मा मशीनरी है।

श्री नागेश्वर प्रसाद शाही प्रशासन सरकार की नीतियों को ग्रसफल करने मे जमाखोरो का साथ दे रहा है<sup>?</sup> क्या यह सही नहीं है कि प्रधान मत्री जी के एलान के बावजद, सरकार के नेताओं के एलान के यावजूद श्रापकी नाक के नीचे यह मोका दिया गया कि कम्यनिस्ट पार्टी के लोग ग्रपना प्रदर्शन करे ग्रौर यह दिखाए कि हम ही जनता की सेवा कर रहे है तो क्या यह साजिश नही है स्रापकी अध्युनिस्ट पार्टी के लोगों के साथ श्रौर आपके प्रशासन की जमाखोरो के साथ?

श्री श्रीनिवास गणेश सरदेसाई श्रीर जगत फायरिंग हुई ह, लोग मारे गए है।

(Interruptions)

SHRI BHUPESH GUPTA My friend, you apply to the Congress

SHRI MAN SINGH VARMA Have you permitted them to take the law into their own hands?

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(Interruptions)

श्री भूपेश गुप्त ग्राज मार्केट भी गए है जहा ट्रको के टायर होई किए गए है।

श्री नागेश्वर प्रसाद शाही क्या यह सारी घटना इस बात का सब्त नही है कि आपकी कम्युनिस्ट के लोगो के साथ कोई साजिश है श्रौर ग्राप उनको इस तरह का प्रदर्शन करने का मौका दे रहे है स्रौर दिल्ली एडमि-निस्ट्रेशन की जमाखोरो के साथ माजिश है कि वे यहा पर लाखो टन गल्ला सीमेट, एडीविल ग्रायल छिपा कर रखे हए है ?

दूसरा प्रश्न छोटा सा है। श्रापने कह दिया कि मझे माल्म नही कि बहल साहब ने जो कोमते मुकर्रर की थी

श्री महावीर त्यागी (उत्तर प्रदेश) साजिश मी पी० ग्राई० के साथ है या सी० पी० एम० के साथ है <sup>?</sup>

श्री नागेश्वर प्रसाद शाही सी० पी० श्राई० के साथ, जो सामने है वही, त्यागी जी। श्रापने कहा वि मुझे मालुम नही कि जो कीमते बहल साहब ने मकर्र की थी वे बाजार दर से कम थी या ज्यादा थी। मै जानना चाहता ह कि स्रापको नही मालूम है तो किसको माल्म होगा, मुझे मालम होगा, इनको मालुम होगा, किसको मालुम होगा<sup>?</sup> ब्राप दिल्ली मे बैठे हुए है, फूड मिनिस्टर है, ग्रापको नहीं माल्म है तो किसको मालम होगा?

SHRI ANNASAHEB SHINDE: About fixation of pulses prices I have already repiled earlier. As for the general observations made by the hon. Member what can I say when he says that everybody else is not sincere except himself?

SHRI BHUPESH GUPTA: You find out what has happened today. You find out whether any truck tyres have been unearthed from the Gokhale Market by the volunteers of our party and if so how are you going to distribute them?

SHRI ANNASAHEB SHINDE: Sir. 1 have already replied to some of the points raised by the hon. Member.

#### REFERENCE TO ALLEGED USE OF CONGRESS MP's RESIDENCE BY A **BOGUS ORGANISATION**

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, I seek clarification from the Government with regard to a sensational news published in the papers today. This news does not only cast aspersion on some big dignitaries but also injures the prestige and dignity of this House too to some extent The news is as follows:

"The police has smashed a bogus organisation which has been collecting funds in the name of Balkanji Bari and allegedly forged the signature of Mrs. Sheila Dikshit. daughter-in-law of the Union Home Minister, for this purpose.

Seven persons have been arrested Among them was one Prof. Dubey. . . Police sources indicated that the organisation was operating from the New Delhi residence of a Congress Member of the Sabha . . The police ed the flat of the Member of Parliament and arrested seven employees of the bogus organisation."

Sir, seven persons have been arrested and among them was Prof. Dubey Sir, this is the news item and I do not want to say anything on it.

MR. DEPUTY CHAIRMAN: You have brought it to the notice of the Government.

12-10 RSS/ND/73

TYAGI: Sir, you SHRI MAHAVIR kindly ask Mr Om Mehta or somebody else to give a clarification as to who this MP is in whose residence these people have been arrested. Was he also actively participating in 119 That must be known; otherwise all MPs are involved so long as the name is not out.

## LEAVE OF ABSENCE TO SHRI N. K. SHEIWALKAR

MR. DEPUTY CHAIRMAN: I have to inform Members that the following letter dated the 18th August, 1973 has been received from Shri N K. Shejwalkar; ---

"I propose to visit Far East countries, and am leaving this morning. The our may be of three weeks' duration. I pray leave from the House for the remaining period of this Session and beg to condone absence"

Is it the pleasure of the House that permission be granted to Shri N. K. Shejwalkar for remaining absent from the meetings of the House during the remainder of the Session?

(No hon. Member dissented)

MR DEPUTY CHAIRMAN: Permission to remain absent is granted. The House stands adjourned till 2.15 P.M.

> The House then adjourned for lunch at twenty-three past one of the clock.

The House reassembled after lunch at quarter past two of the clock, MR DE-PUTY CHAIRMAN in the Chair.

### THE APPROPRIATION (RAILWAYS) NO. 3 BILL, 1973

THE DEPUTY MINISTER IN THE RAILWAYS (SHRI MINISTRY OF MOHD SHAFI QURESHI): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the

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